

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND  
SHRI K.N. CHARY, JUDICIAL MEMBER  
ITA No.5969/Del/2018  
Assessment Year : 2012-13**

<b>Vinay Kumar Jain, B-81, Chetak Apartments, Plot No. 27/2, Sector-9, Rohini, New Delhi PAN-AALPJ3631P</b>	<b>Vs.</b>	<b>Income Tax Officer, Ward-67(3), New Delhi</b>
(Appellant)		(Respondent)

Appellant by : None  
Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **25.02.2021**  
Date of pronouncement : **25.02.2021**

**ORDER**

**PER R.K. PANDA, AM:**

This appeal by the assessee for the assessment year 2012-13 is directed against the order of learned CIT(A), New Delhi dated 28.06.2018.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide its letter dated 16.02.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that

the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 25.02.2021.

*Sd/-*  
**(K.N. CHARY)**  
**JUDICIAL MEMBER**

*Sd/-*  
**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar